

Shri D. C. Sharma (Hoshiarpur) : Has the agreement been renewed ?

Shri V. G. Deshpande : May I know the number of rejected applications ?

Shri Biswas : The hon. Member should give me sufficient notice, and then I can give him the figures. There is nothing to hide. For the first time now, the hon. Member is showing so much interest in these matters. What can I do now? (*Interruptions*)

Mr. Speaker : I find that the hon. Member is interrupting too much. I must close this discussion by seven o'clock. We have only two minutes more to seven. I would request hon. Members not to interrupt. The Minister may conclude within two minutes.

Shri Biswas : I am grateful to the House for the interest it has evinced in the conditions of minorities. I only hope that Hon'ble Members will not forget this, and that this will not be the last time that they are doing so. The more they ask me questions about the conditions of the minorities, the better I feel, because I want to explain to them what the exact position of the minority community there is. There is nothing to keep back. When this chance has come to us, why should we not take the fullest advantage of it ? That is the spirit in which we must work.

MESSAGES FROM RAJYA SABHA

Secretary : I have to report the following three messages received from the Secretary of Rajya Sabha :

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th May, 1956, agreed without any amendment to the Life Insurance Corporation Bill, 1956, which was passed by the Lok Sabha that the Rajya Sabha, at 23rd May, 1956."
- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th May,

1956, agreed without any amendment to the Travancore-Cochin State Legislature (Delegation of Powers) Bill, 1956, which passed by the Lok Sabha at its sitting held on the 28th May, 1956."

- (3) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Income-tax (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 28th May, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

RULES REGARDING EMERGENCY RECRUITMENT TO I.A.S.

Mr. Speaker : The House will now take up the discussion on the rules regarding emergency recruitment to the Indian Administrative Service. One hour has been allotted for this, that is to say, the discussion will go on from 7 p.m. to 8 p.m. Now, **Shri A. K. Gopalan**. The hon. Member may take ten minutes. Others will take not more than five minutes each.

Shri A. K. Gopalan (Cannanore) : I thank you for allowing this opportunity to raise this one-hour discussion on an important subject, on a matter which is of very great importance. This is a matter concerning all the educated men in this country. The Hindu, The Indian Express, the Amrita Bazar Patrika, and almost several of the vernacular papers have all written editorials protesting against these rules. These rules are irritating to the young men in this country.

The advertisement carrying the notification of the Union Public Service Commission, calling for application from prospective candidates for the special recruitment to the IAS restricts the applicants to those who got an income of Rs. 300 or more during the last one year. One can understand a minimum educational qualification or a particular age-limit or physical fitness. But previous earnings can, under no sound principles, be accepted as a qualification essential for the applicants to the IAS.